

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-266/ND/2020**

**IN THE MATTER OF:
Rishi Narayan Verma**

...PETITIONER

Vs.

M/s. ILD Millennium Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 06.02.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C.
For the Respondent/ Corporate-debtor**

**:Mr. K.S. Arya, Adv.
:Mr. Mohd. Hamza,
Adv.**

ORDER

Heard the submissions made by the counsel for the operational creditor. Advocate Mr. Hamza appeared on behalf of the corporate debtor and has offered to file Vakalatnama and also sought time for filing Vakalatnama in the matter. Three days time is granted for filing Vakalatnama and ten days time has been granted for filing reply. Counsel for the operational creditor has submitted that he will file the affidavit in compliance of 9(3)(c) of the Code, 2016 within three days. Post the matter to 24.02.2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**